



2026:AHC:60467

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 2024 of 2026**

Soni Yadav And Another

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Indrajeet Kumar Shukla, Kaushal
Mishra

Counsel for Opposite Party(s) : G.A.

Court No. - 72

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. The present anticipatory bail application has been filed on behalf of the applicants in Case Crime no. 15 of 2024, under Section 498A, 304B I.P.C. 1860 and Section 3/4 D.P. Act 1961, P.S. Nonahara, District-Ghazipur, with a prayer to enlarge them on anticipatory bail, during the pendency of trial.

2. This Court on 11.03.2026 had granted interim anticipatory bail to the applicants as the learned AGA had not received instructions.

3. Today, when the case was called, learned AGA states that he has received instructions.

4. Heard learned counsel for the applicants and learned AGA for the State.

5. Learned counsel for the applicants states that the applicants are married sisters-in-law (Nanad) of the deceased. General allegations of demand of dowry and harassment of the deceased have been levelled against all the accused persons, including the applicants. He submits that the deceased had died as a result of asphyxia due to hanging, and it is a case of suicide, not dowry death. The informant and other family members were present at the time of inquest, and quite belatedly, on 27.01.2022, an application under section 156(3) Cr.P.C. was moved, which led to the registration of an FIR on 29.01.2024, after two years. There is a suicide note also, which

does not impute any wrongdoing to the applicants. The applicants are not reported to have any criminal antecedents.

7. Learned AGA has opposed the prayer for bail and has submitted that the deceased has died within four years of marriage in circumstances otherwise than natural. There is a suicide note, which also demonstrates the complicity of the accused. Specific allegations of demand of dowry and harassment have been made in the FIR. Learned AGA, however, has not been able to point out any criminal antecedents of the applicants.

8. I have considered the submissions made by the learned counsel for the parties.

9. The applicants are married sisters-in-law. The cause of death in the postmortem examination report has been found to be asphyxia as a result of antemortem hanging, and there are no other visible marks of injury except the ligature mark. The suicide note has been filed along with the application seeking anticipatory bail, and perusal of the same does not indicate any allegation having been made against the applicants.

10. The co-accused, Mirza Yadav and Kusum Devi, the father-in-law and mother-in-law of the deceased (parents of the applicants), have been granted regular bail by this Court in Criminal Misc. Bail Application Nos.20184/2024 and 18904/2024. The applicants have no criminal antecedents, and their case stands on a similar footing to that of the co-accused. The interim bail granted to the applicants is not reported to have been misused by them.

11. In view of these facts and circumstances, as discussed above, I deem it appropriate to confirm the interim anticipatory bail granted to the accused and grant anticipatory bail to the applicants, Soni Yadav and Shilpi Yadav, in the aforesaid case crime on the same terms and conditions as discussed in the earlier order dated 11.3.2026.

12. The bail application is ***allowed***.

(Rajiv Lochan Shukla,J.)

March 24, 2026

A. Pandey